

[English]

**Non-availability of Palmolein in Super Bazar**

64. SHRI C.P. MUDALA GIRIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether edible oils like Dhara and Palmolein are available in super Bazar regularly;

(b) if not, whether the Government propose to supply these oil through Fair Price shops; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KUMALUD-DIN AHMED): (a) No Sir, the availability of palmolein and Dhara edible oil in Super Bazar depends on supplies received by them from M/s. Hindustan Vegetable Oil Corporation and Gujarat Cooperative Milk Marketing Federation Ltd.

(b) and (c). Government allocates imported edible oil to States/UTs for Public Distribution System. Lifting and distribution of the allocated oil is the responsibility of State Governments/U.T. Administration. As there was no import of edible oil on account of on-availability of foreign exchange, allocation of edible oils to State/UTs could not be made for the months from April to September, 1991. However, with the import of a limited quantity of edible oil (Palmolein) allocation of the same to the States/UTs for the months of October and November, 1991 has been made. 'Dhara' is a product of National Dairy Development Board (NDDB) and the Government has at present, no proposal to distribute it through the Public Distribution System'.

[Translation]

**Import of Computers**

65 SHRI DAU DAYAL JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether computers are being imported;

(b) if so, the names of the countries from which computers have been imported during the last three years; and

(c) the reasons for granting permission for the import of computers when the production of computers has already begun in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Yes, Sir, Computers have been imported mainly from USA, UK Germany and Japan during the last three years.

(c) The import of computers is permitted under two categories- (i) in-house use and (ii) export of software.

Import for specific in-house applications is permitted after ascertaining that the requirements cannot be met by indigenously available systems, except those cases where there is no foreign exchange outflow from the country. Import of computers is permitted for software export projects with export obligation.

**Fake Appointments in D.D.A.**

66. SHRI PANKAJ CHOWDHRY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some fake appointments have been made in the Delhi Development Authority;

(b) if so, whether the Government have ordered CBI inquiry into the matter; and

(c) if so, the number of cases detected so far and the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M ARUNACHALAM) : (a) Yes, Sir,

(b) and (c). DDA have handed over the case to CBI for investigation. Information is not normally disclosed by CBI in respect of cases investigated by them till the investigations are completed.

[English]

#### Overcharging by Rifampicin Manufacturers

67. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that Rifampicin manufacturers have been overcharging for a long time; and

(b) if so, the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b) Some complaints have been received alleging overcharging of prices of Rifampicin by drug companies. These are being examined.

#### Violation of conditions of Letter of Intent by Pepsil Foods

68. SHRI RABI RAY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether an Inter-Ministerial; Commit-

tee was formed by the Government to look into the alleged violations committed by Pepsil foods pertaining to the conditions laid down in the letter of intent;

(b) if so, the details thereof;

(c) whether the Committee have submitted its findings to the Government; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (d). An Inter-Ministerial Committee consisting of representatives of ministries of Food Processing Industries, Finance, Commerce, Agriculture, law and Deptt. of Industrial Development constituted to take a view on the findings contained in the reports of the three member team which visited various units of M/s Pepsil Foods Pvt. Ltd., in December, 1990 has submitted its findings which has since been referred to the Ministry of law along with other issues for seeking legal advice.

#### Performance of Insat-1D

69. SHRI ANAND RATNA MAVRYA: Will the PRIME MINISTER be pleased to state:

(a) whether the performance of INSAT-1D is satisfactory in the orbit;

(b) if so, the achievements likely to be made by this satellite; and

(c) the time by which it is expected to serve the country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.